Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 18.11.2010

The Meeting No. 34/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 18.11.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

-

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 34/84-ALC3/2010 MEETING DATE : 18.11.2010

Case No.:18/22/84-ALC3/2010	Party Name: HUNTER DOUGLAS INDIA	Meet No/Date:34/84-ALC3/2010	Status: Rejected
	PVT.LTD.	18.11.2010	

	HQ File :01/84/050/00144/AM11/	RLA File :03/94/040/00316/AM11/	Lic.No/Date:0310582418 07.07.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant part that firm have failed to submit information/documents as asked vide DGFT letter dated 03.11 of which it is not possible to compute the quantitative requirement of inputs. Therefore constrained to reject the case. RLA may take suitable consequential action accordingly.		DGFT letter dated 03.11.201	0, in absence	

	Case No.:15/30/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Rejected
	HQ File :01/84/050/00199/AM11/		Lic.No/Date:0510268408 19.07.2010	
	Decision: The Committee consider that firm have failed to submit informabsence of which it is not possible was constrained to reject the case RLA may take suitable constrained.	ormation/documents as asked videlle to compute the quantitative req	e DC (MSME) letter dated 0)1.11.2010, in

Case No.:8/30/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Rejected
HQ File :01/84/050/00192/AM11/		Lic.No/Date:0510268581 21.07.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to submit information/documents as asked vide DC (MSME) letter dated 01.11.2010, in absence of which it is not possible to compute the quantitative requirement of inputs. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:10/30/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Rejected	
	HQ File :01/84/050/00194/AM11/		Lic.No/Date:0510269439 30.07.2010		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to submit information/documents as asked vide DC (MSME) letter dated 01.11.2010, in absence of which it is not possible to compute the quantitative requirement of inputs. Therefore, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.				

Case No.:11/30/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Rejected	
HQ File :01/84/050/00195/AM11/	RLA File :05/23/040/00113/AM11/	Lic.No/Date:0510269440 30.07.2010		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to submit information/documents as asked vide DC (MSME) letter dated 01.11.2010, in absence of which it is not possible to compute the quantitative requirement of inputs. Therefore, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.				

	Case No.:13/30/84-ALC3/2010	II - 3	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Rejected			
	HQ File :01/84/050/00197/AM11/		Lic.No/Date:0510269606 03.08.2010				
6	that firm have given only sketch measurement justifying the quant compute the requirement of input.	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have given only sketch of the end product. They have not given CAD, CAM, calculation sheet, measurement justifying the quantitative requirement of inputs. In absence of these details it is not possible to compute the requirement of input. Therefore, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.					

	Case No.:17/30/84-ALC3/2010		Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Deferred
7	HQ File :01/84/050/00201/AM11/		Lic.No/Date:3010068745 13.08.2010	Defer Date: 16.12.2010
	Decision: The Committee consi	dered the case as per agenda	alongwith other relevant pap	ers and observed

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/details called for from firm is still awaited. It was therefore decided to defer the case for re-listing on 16.12.2010.

Cas	ase No.:5/23/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:34/84-ALC3/2010	Status:
		J The state of the	18.11.2010	Rejected

	HQ File :01/84/050/00149/AM11/	RLA File :05/24/040/00191/AM11/	Lic.No/Date:0510271201 23.08.2010	
8	Decision: The Committee consideration that firm have not given drawing, requirement of inputs. In absent Therefore, Committee was constant RLA may take suitable of	sketch, CAD, CAM, calculation sloce of these details it is not poss	heet, measurement justifying	the quantitative

	Case No.:2/28/84-ALC3/2010	Party Name:VIRAJ SYNTEX (P) LTD	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Withdrawn	
9	HQ File :01/84/050/00180/AM11/	RLA File :10/24/040/00034/AM11/	Lic.No/Date:0610019204 29.09.2010		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been re-listed for NC meeting to be held on 25.11.2010 as online case, hence, it was decided to withdraw this case from agenda.				

	Case No.:3/28/84-ALC3/2010	II - ²		Status: Withdrawn
--	----------------------------	-------------------	--	----------------------

		HQ File :01/84/050/00181/AM11/	Lic.No/Date:1010040365	
\parallel_1	0		30.09.2010	
11.4	V			
- 11	- 1			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC and decided in its meeting held on 07.10.2010, hence, it was decided to withdraw this case from agenda.

	Case No.:4/28/84-ALC3/2010	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Rejected
	HQ File :01/84/050/00182/AM11/	Lic.No/Date:0510274018 30.09.2010		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and of that applicant firm have not given drawing, design, CAD, CAM, calculation sheet, measurement for justific quantitative requirement of inputs for each export item in this case. In view of this, Committee was constored to reject this case. RLA may take suitable consequential action accordingly.				

Case No.:1/29/84-ALC3/2010	Party Name:LUMENS INDIA	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Approved		
HQ File :01/84/050/00183/AM11/		Lic.No/Date:0210148852 05.10.2010			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after					

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
S. No		Qty.		

12	1	Industrial leather hand gloves with twaron/Kevlar interlock lining inside	40000 Pair	Interlocking lining twaron/Kevlar knitted lining, GSM-200, width-160cms.	0.20 Sq mtrs./Pair or as applied for whichever is lower.
	2	5 finger gloves/mittens made of para-aramid fabric	1500 Pair	Para- aramid regenerated twaron/Kevlar fabric, GSM-600, width-100cms	0.40 Sq mtrs./Pair or as applied for whichever is lower.
	3	Industrial leather hand gloves with twaron/Kevlar interlock lining inside	80000 Pair	Interlocking lining twaron/Kevlar knitted lining, GSM-200, width-180cms.	0.11 Sq mtrs./Pair or as applied for whichever is lower.
	The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:1/34/84-ALC3/2010	Party Name:GTI TEXTILES LIMITED	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Rejected
	HQ File :01/84/050/00233/AM11/	RLA File: 50/24/040/00011/AM11/	Lic.No/Date:5010000402 05.10.2010	
13	Decision: The Committee consider that description of export and implement and wool blended worsted fabric Committee was constrained to reject RLA may take suitable	cant firm have not given blen not given GSM of fabric. Ir	nd ratio of wool	

	ase No.:21/30/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Deferred
14 HO	Q File :01/84/050/00205/AM11/			Defer Date: 16.12.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 16.12.2010.

Case No.:22/30/84-ALC3/2010		10.11.2010	Status: Approved
HQ File :01/84/050/00206/AM11/		Lic.No/Date:0510274513 08.10.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Export	Import item	Qty. allowed.
Ladies romper made of 55% cotton 45% rayon printed woven fabric, GSM-86+/-10%		55% cotton 45% rayon printed woven fabric, GSM-86+/-10%	925.6 Sq mtrs.
Style No. 3V1472			

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:25/30/84-ALC3/2010

15

Party Name: THE RAJLAKSHMI COTTON | Meet No/Date: 34/84-ALC3/2010

Status:

	MILLS P. LTD.	18.11.2010	Approved		
HQ File :01/84/050/00209/AM11/	RLA File :02/24/040/00129/AM11/	Lic.No/Date:0210149240 12.10.2010			
Decision: The Committee considered the case as per agenda and in consultation with the representatives					

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on the item of import as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed.
67% Cahmere & 33% bamboo blended sweaters (knitted ladies pullover & dress short)	45.540 Kgs	100% pure cashmere yarn	32.04 Kgs.

R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:26/30/84-ALC3/2010	3	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Rejected
HQ File :01/84/050/00210/AM11/		Lic.No/Date:0310596364 12.10.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have asked book binding cloth as an input. In the flow chart given it has been mentioned that book making job is split into two ways i.e booklet making and cover making. Therefore, Committee felt that export obligation in this case has to be calculated in number of specific size of book with specific dimension mentioned thereon. Against export Qty. they have mentioned only 45455 Sq mtrs without mentioning the specific no. and size of the book to be binded upon, hence it is not possible to compute the requirement of inputs in this case. In view of this, Committee was constrained to reject this case.

RLA may take suitable consequential action accordingly.

18	Case No.:2/34/84-ALC3/2010	1 -	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/84/050/00234/AM11/		Lic.No/Date:0810093729 04.11.2010	Defer Date: 16.12.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 16.12.2010.			

	Case No.:3/34/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Deferred
19	HQ File :01/84/050/00235/AM11/		Lic.No/Date:0510276400 04.11.2010	Defer Date: 16.12.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on			

16.12.2010.

||Case No.:4/34/84-ALC3/2010

		,	18.11.2010	Deferred	
$\Big\ _{20}$	HQ File :01/84/050/00236/AM11/	RLA File :05/23/040/00211/AM11/	Lic.No/Date:0510276402 04.11.2010	Defer Date:16.12.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 16.12.2010.				

21		Case No.:5/34/84-ALC3/2010	Party Name:JAGRIT POLYMERS PVT. LTD.	Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Deferred
	1	HQ File :01/84/050/00237/AM11/		Lic.No/Date:3510031953 08.11.2010	Defer Date: 16.12.2010
		Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 16.12.2010.			

	Case No.:6/34/84-ALC3/2010		Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Deferred
22	HQ File :01/84/050/00238/AM11/		Lic.No/Date:0310600656 09.11.2010	Defer Date: 16.12.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received. It was therefore decided to defer the case for re-listing on 16.12.2010.

	Case No.:7/34/84-ALC3/2010		Meet No/Date:34/84-ALC3/2010 18.11.2010	Status: Approved		
23	HQ File :01/84/050/00239/AM11/ RLA File :10/24/040/00065/AM11/ Lic.No/Date:1010040866 12.11.2010					
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Thickness of rubber matting should match in the export and import item. A copy of report is attached for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

Manual agenda cases

Case No.332	M/s Arjan Impex Pvt. Ltd., New Delhi
NC No.34/AM11	F.No.01/84/50/85/AM10/DES-V
Dated 18.11.2010	Ratification of input output norms in respect of Advance Authorization No. 0510248208 dated 24.08.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

case is under examination of DC (MSME). It was decided to defer the case for re-listing on 16.12.2010.

Case No.333	M/s Kabadi Chicknagusa & Sons Bangalore
NC No.34/AM11	F.No.01/84/50/10/AM11/DES-V
Dated 18.11.2010	Ratification of input output norms in respect of Advance Authorization No. 0710069992 dated 12.2.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/details called for from firm is still awaited. It was therefore decided to defer the case for re-listing on 16.12.2010.

Case No.334	M/s Dynamic Techno Medicals Pvt. Ltd., Kerala
NC No.34/AM11	F.No.01/84/50/29/AM11/DES-V
Dated 18.11.2010	Ratification of input output norms in respect of Advance Authorization No. 1010033656 dated 15.5.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/details called for from firm is still awaited. It was therefore decided to defer the case for re-listing on 16.12.2010.

Case No.335	M/s Tulip Clothing Pvt. Ltd., Tirupur
NC No.34/AM11	F.No.01/84/50/223/AM10/DES-V
Dated 18.11.2010	Ratification of input output norms in respect of Advance

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no specific reply except copy of Appendix-11A filed with application has been given by the firm in response to information/documents called for vide DC (MSME) letter dated 24.08.2010. In view of this Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No.336	M/s Tulip Clothing Pvt. Ltd., Tirupur
NC No.34/AM11	F.No.01/84/50/158/AM10/DES-V
Dated 18.11.2010	Ratification of input output norms in respect of Advance Authorization No. 3210041587 dated 27.10.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no specific reply except copy of Appendix-11A filed with application has been given by the firm in response to information/documents called for vide DC (MSME) letter dated 24.08.2010. In view of this Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No.337	M/s Universal Overseas Limited New Delhi
NC No.34/AM11	F.No.01/84/50/343/AM10/DES-V
Dated 18.11.2010	Application for DFRC license- reg

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the shipping bill the net weight & gross weight are mentioned. The gross weight mentioned in the shipping bill indicates the gross weight of packed export product. Normally, the net weight indicated in the shipping bill is the actual weight of export product; hence, it is the weight without taking into account the wastage. The Committee also opined that in such matter no reference should be made to Norms Committee, as there is not any technical

observation/expertise involved in such case. . It was therefore, decided to refer back the matter to PC-IV Section for their necessary action.

Case No.338	M/s Universal Weavers Pvt. Ltd., Faridabad
NC No.34/AM11	F.No.01/84/50/223/AM07/DES-V
Dated 18.11.2010	Ratification of input output norms against advance
	authorization No.0510188196 dated 3.8.2006

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Anil Kant, Director and Smt. Prerna of the firm, who appeared for personal hearing before NC alongwith sample and process flow chart pertaining to this case. They explained manufacturing process of their export item safety helmet for personal protection. They also informed that total 18, 888 Pcs of helmet have been exported in this case. The GSM of Kevlar fabric is 440. They explained that in the entire process there is a total 12% wastage. The representative also informed that the average weight of one piece helmet is 1.50 Kg+/-10% but they did not give any documentary evidence of the same viz. copy of shipping bill or any export documents. However, Committee was convinced with the explanation given by the representative but for want of documentary evidence showing the exact weight of helmet, norms could not be finalized. In view of this Committee advised the representative to submit the copy of shipping bill pertaining to the advance authorization to enable the Committee to finalize norms in this case. Therefore, case stands deferred for re-listing on 02.12.2010.

Case No.339	M/s Richa Knitwears New Delhi
NC No.34/AM11	F.No.01/84/50/177/AM10/DES-V
Dated 18.11.2010	Re-fixation of input output norms against advance authorization No.0510186355 dated 10.7.2006

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier decision of NC is correct and self explanatory. Hence, decided that no review is possible in this case.

Firm may be informed accordingly.

Case No.340	Reference received from PV IV(B) M/s Star Silk Export Pvt. Ltd.,
NC No.34/AM11	F.No.01/84/162/345//AM11/DES-V
Dated 18.11.2010	Clarification of DEPB for export of School Bags, Mobile
	Holdings Bags & Shopping Bags.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that without drawing, design, sample, CAD, CAM, Lay marker etc of the end product NC is unable to ascertain the exact description of various end product mentioned therein. In normal parlance school bag could be a hand bag or shoulder bag, neck bag etc. Similarly, shopping bags could be a hand bag or shoulder bag, neck bag etc. Further, normally the material of bag is cotton or polyester or blend of the two. In view of the above position, NC is unable to clarify this case, hence decide to refer back the case to PC-IV (B) Section for their necessary action.

Case No.341	M/s Bhadresh Trading Corporation Limited
NC No.34/AM11	F.No.01/84/162/717/AM09/DES-V
Dated 18.11.2010	Fixation of SION for Raw Cotton not carded or combed

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to defer the case for re-listing on 16.12.2010.

Case No.342	Reference received from Jt. DGFT Kolkata
NC No.34/AM11	F.No.01/84/162/187/AM10/DES-V
Dated 18.11.2010	Policy Relaxation of General Note 14 of Textile Product of
	DFIA license issued to seven different firms.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that written comments of DC (MSME) have since been received. It was decided to put up this case on file for approval of DG.

Case No.343	M/s Pashupati Polytex Pvt. Limited, Kashipur
NC No.34/AM11	F.No.01/84/50/14/AM11/DES-V
Dated 18.11.2010	Re-fixation of input output norms in respect of advance authorization No.6110000389 dated 4.2.2010

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that comments called for from Import Policy Division are still awaited. Hence, decided to defer the case for re-listing on 02.12.2010.

Case No.344	M/s Loyal Textiles Mills Limited, Kovilpatti
NC No.34/AM11	F.No.01/84/162/927/AM08/DES-V
Dated 18.11.2010	Re-fixation of input output norms in respect of advance
	authorization No. 3510022042 dated 25.10.2007.

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to rectify the minutes of NC meeting held on 23.04.2009 in this case as detailed below: -

The earlier Qty. allowed for Silastan may be amended to read as 2 Gms/Kg of cotton content in the (i) export item instead of 20 Gms/Kg.

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions.

